

BEFORE SHRI RAMAYAN YADAV, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY

(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice: Department of Legal Affairs
Room No. 409, "A" Wing
Shastri Bhawan, New Delhi-110001.

Appeal No. 27/AS(RY)/IC/RTI/2016

IN THE MATTER OF

Shri K. Srinivasan,
S/o Kandasamy (late)
Door No.: Old No. 10, New No. 17,
Arithiur Road,
Bhavani, Erode District (T.N.)

Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhawan,
New Delhi.

Respondent

ORDER

Dated: 14/10/2016

Shri K. Srinivasan (hereinafter, the Appellant) vide his appeal dated 31/8/2016 (received in this office on 20/09/2016) has sought information regarding the following:-


- 1) R-21(501)/2016-IC, Govt. of India dated 16/6/2016
- 2) F.No. 6(79)/2016, RTI, Govt. of India, RTI Cell dated 27/7/2016
- 3) RTI Application dated 25/5/2016

2. The CPIO, Deptt. of Legal Affairs (hereinafter, the Respondent) has forwarded the representation of the applicant to Legislative Department on 31.3.2016 for necessary action. But the Legislative Department has returned his representation vide letter dated 19.4.2016 stating that the subject matter does not pertain to them. After that, Public Grievance Cell has forwarded the petition of the appellant to Madras High Court, as the subject matter of the above petition pertains to Madras High Court and requested the Appellant to pursue the matter further with the above authority. The Appellant being aggrieved by the decision of CPIO and filed the present appeal dated 31.08.2016 (received in this Department on 20.9.2016).

3. After careful examination of the matter, I am of the considered view that the CPIO as well as Dy. Secretary of Public Grievance Cell of this Department has already replied of RTI application of the Appellant dated 27/6/2016 requesting him to pursue the matter further with Madras High Court as the Appellant's application has been transferred to them. However, it appears that the applicant/appellant is not satisfied with the answer and has filed an appeal. As far as Department of Legal Affairs is concerned, the information sought is not concerned with this Department. Moreover, the basic function of this Department is to inter-alia, give legal advice to Ministries/Departments only. Thus, I upheld the reply given by CPIO to the appellant.

4. The appeal is disposed of accordingly.


5. In case, the Appellant is not satisfied/aggrrieved this information order, he may file a Second Appeal within 90 days before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delh-110066.


(RAMAYAN YADAV)

Additional Secretary & First Appellate Authority

Copy to:-

1. Shri Shri K. Srinivasan, S/o Kandasamy (late), Door No.: Old No. 10, New No. 17, Arithiur Road, Bhavani, Erode District (T.N.)
2. Shri K. Ginkhan Thang, Dy. Secretary & CPIO, Deptt. of Legal Affairs, Shastri Bhawan, New Delhi.
- ✓ 3. Section Officer, Implementation Cell, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi-110001


17/7/16
Mrs. M